

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.421
CA/567/ND/2021 in CP/12/ND/2020

IN THE MATTER OF:

Shyam Kripa Infrastructures Pvt Ltd	...	Applicant
Versus		
Agrante Developers Pvt Ltd & ORS.		Respondent
	...	

under Section 271(g)

Order delivered on 23.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Ms. Shiva Lakshmi, CGSC Counsel for Respondent No. 2 and 3

HYBRID HEARING (PHYSICAL & VC)

ORDER

No representation on behalf of the Applicant. Ld. Counsel for the Respondent is present through VC. Even on 02.01.2024, no representation on behalf of the Applicant. In the interest of justice, list this matter on **04.06.2024.**

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)